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**THE DHOTIES (ADDITIONAL EXCISE DUTY)
AMENDMENT ACT, 1957**

No. 31 OF 1957

[17th September, 1957]

An Act to amend the Dhoties (Additional Excise Duty) Act, 1953.

BE it enacted by Parliament in the Eighth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Dhoties (Additional Excise Duty) Amendment Act, 1957.

Amendment of section 1. 2. In section 1 of the Dhoties (Additional Excise Duty) Act, 1953^{39 of 1953} (hereinafter referred to as the principal Act), in sub-section (2), the words "except the State of Jammu and Kashmir" shall be omitted.

Amendment of section 2. 3. In section 2 of the principal Act, after clause (a), the following clause shall be inserted, namely:—

"(aa) 'group of mills' means two or more mills under common ownership or management;"

Amendment of section 3. 4. In section 3 of the principal Act, after sub-section (2), the following sub-sections shall be inserted, namely:—

"(3) The permissible quota of dhoties which may be issued out of any group of mills as a whole during any quarter in any case where an application is made in that behalf by that group, shall be such as the Textile Commissioner to the Government of India may fix, but such permissible quota shall in no case exceed the total of the permissible quotas under sub-section (1) or, as the case may be, under sub-section (2), for all the mills included in that group.

[ACT 31 OF 1957] Dhoties (Additional Excise Duty) Amendment 247

(4) Where an application for the fixation of a permissible quota under sub-section (3) is rejected, the Textile Commissioner shall record in writing a brief statement of his reasons for such rejection."

5. In section 4 of the principal Act,—

Amendment
of section 4.

(a) in sub-section (1), after the figures "1953", the words "or out of any group of mills," shall be inserted;

(b) after sub-section (1), the following sub-section shall be inserted, namely:—

"(1A) For the removal of doubts it is hereby declared that where a duty of excise has been levied under sub-section (1) on any quantity of dhoties issued in excess of the permissible quota fixed under sub-section (3) of section 3 for any group of mills, no duty of excise shall be levied separately under the said sub-section (1) on any quantity of dhoties issued out of any mill included in that group on the ground that such quantity is in excess of the permissible quota for that mill."

6. Section 5 of the principal Act shall be re-numbered as sub-section (1) thereof, and—

Amendment
of section 5.

(a) in sub-section (1) as so re-numbered, after the words "in particular", the words "the form and manner of applications for fixation of permissible quotas for groups of mills, the procedure to be followed in relation to such fixation and" shall be inserted;

(b) after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—

"(2) All rules made under this Act shall be laid for not less than thirty days before each House of Parliament as soon as may be after they are made, and shall be subject to such modifications as Parliament may make during the session in which they are so laid or the session immediately following."

7. In the Schedule to the principal Act, after the words "any mill", the words "or any group of mills" shall be inserted.

Amendment
of the Schedule.